

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 196/2017
IN
CP (IB) NO. 30/Chd/Pb/2017
(Decided matter)**

**Under Section 65 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of :

Maschinen Umwelttechnik Transportanlagen
Gesellschaft GMBH.

..... Applicant.

Vs.

M/s. F.M. Hammerle Textiles Limited.

.... Respondent-Corporate Debtor.

Present: Mr. Prateek Gupta, Advocate for applicant.
None for the respondent-Corporate Debtors/Interim Resolution
Professional.

In compliance with the order dated 23.11.2017, Memo of Parties has been filed by the applicant. The same be taken on record. The notice be now issued to the respondent-Corporate Debtor/Interim Resolution Professional for 22.12.2017 and the applicant is directed to send the notice by Speed Post along with copy of application with all the documents attached with it, by collecting the same from the Registry of the Tribunal. Affidavit of service supported by postal receipt and tracking report be filed at least a day before the date fixed. Reply/objections, if any, be filed at least two days before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 06, 2017
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